

**CCS (CCA) Rules Adopted by KVS**

2893. SHRI GAYA SINGH: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) when and following which resolution of the Board of Governors of Kendriya Vidyalaya Sangathan CCS (CCA) Rules, 1965 were adopted by Kendriya Vidyalaya Sangathan;

(b) The details of dates and resolution on/by these Rules were amended/ altered/replaced and added to;

(c) the details of such amendments/ alterations/additions, etc. made after adoption, till date; and

(d) the validity/legality/need and justification in each case?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (DR. MURLI MANOHAR JOSHI): (a) The Board of Governors of Kendriya Vidyalaya Sangathan in its first meeting held on 15.2.66 *inter alia* adopted the Central Civil Services (Classification, Control and Appeal) Rules, 1965 for the employees of Kendriya Vidyalaya Sangathan.

(b) to (d) These rules were amended by the Board of Governors of Kendriya Vidyalaya Sangathan on 3.12.85 and 27.1.97 respectively with a view to enhance the disciplinary powers of Principals, so that they may play an effective role in their day to day administration and to revise the schedule of Appointing, Disciplinary- and Appellate Authorities for various posts of K.V.S. These Authorities exercise their powers as per the Central Civil Services (Classification, Control and Appeal) Rules, 1965 and instructions issued by the Government of India from time to time, which have been made applicable *mutatis-mutandis* to all the employees of K.V.S.

Article-81(b) of the KVS Education -Code empowers Commission KVS to terminate services of an employee found

guilty of immoral behaviour towards students by giving him/her one month or 3 month's pay and allowances as the guilty employee is temporary or permanent. In such cases procedure prescribed for holding enquiry for imposition of Major Penalty, in accordance with Central Civil Services (Classification, Control and Appeal) Rules, 1965 as applicable to the employees of K.V.S., is dispensed with provided the Commissioner, KVS is of the opinion that it is not expedient to hold regular inquiry on account of serious embarrassment to the student or his/her guardian.

**Percentage of illiteracy in India**

2894. DR. (M.S.) P. SELVIE DAS:  
SHRI GANDHI AZAD:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) what is the percentage of illiteracy in India, State-wise, sex-wise and the country as a whole;

(b) how much amount is proposed to be allocated during the Ninth Five Year Plan; and

(c) when the objective of Directive Principal of State policy regarding children education is likely to be fulfilled?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (DR. MURALI MANOHAR JOSHI): (a) The percentage of illiteracy in India, state-wise, sex-wise and the country as a whole as per the 53rd Round National Sample Survey, 1997 is given in statement *{See below}*.

(b) An allocation of Rs. 630.39 crores has been made for Adult Education in the Ninth Five Year Plan.

(c) Efforts to fulfill the objectives of Directive Principles of State Policy regarding children's education are being continuously made.

**Statement***Percentage of Illiteracy**Illiteracy Rates 1997  
(As per NSSO 53rd Round Survey)*

SI. No.	States/UTs	Persons	Male	Female
1.	Andhra Pradesh	46	36	57
2.	Arunachal Pradesh	40	31	52
3.	Assam		18	34
4.	Bihar	51	38	66
5.	Goa	14		21
6.	Gujarat	32	20	43
7.	Haryana	35	24	48
8.	Himachal Pradesh	23	13	30
9.	Jammu & Kashmir	41	29	52
10.	Karnataka	42	34	50
11.	Kerala	7	4	10
12.	Madhya Pradesh	44	30	59
13.	Maharashtra	26	16	37
14.	Manipur	24	14	34
15.	Meghalaya	23	21	26
16.	Mizoram	5	4	5
17.	Nagaland	16	9	22
18.	Orissa	49	36	62
19.	Punjab	23	28	38
20.	Rajasthan	45	27	65
21.	Sikkim	21	14	28
22.	Tamil Nadu	30	20	40
23.	Tripura	27	21	33
24.	Uttar Pradesh	44	31	59
25.	West Bengal	28	19	37
26.	A & W Islands	3	0	6
27.	Chandigarh	17	10	26
28.	D & N Haveli	51	34	70
29.	Daman & Diu	14	5	27
30.	Delhi	15	9	24
31.	Lakshadweep	4	2	7
32.	Pondichery	10	6	14
	ALL INDIA	38	27	50